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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.A No. 259/(MAH)/2015
M.A No. 416/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

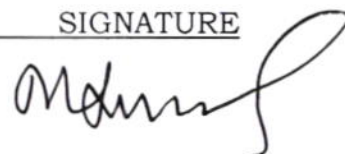
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Bhatgaon Extension Mines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Mukesh Sinha	PCS
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ORDER

MA 416/2017 IN TCA No. 259/641A/NCLT/MB/MAH/2015

For the Applicant has reported in MA 416/2017 in TCA 259/2015 filed by the Applicant seeking Corrigendum for the Order dated 11.5.2017, this Bench has given Corrigendum as follows:

The section of law mentioned as 159 of the Act in first page is replaced with Section 166.

Extension of time has been given for filing the order with the Registrar of Companies within a week from the date of receipt of the Order.

Accordingly, this Application is allowed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)